

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:266

ANSWERED ON:16.03.2010

ILLEGAL STAY OF FOREIGNERS

Kumar Shri Kaushalendra;Laguri Shri Yashbant Narayan Singh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether several foreigners including Bangladeshis and Pakistanis have been illegally over-staying in the country;
- (b) if so, the details of such cases reported alongwith the number of persons deported during each of the last three years and the current year, country-wise;
- (c) whether there are reports of such persons having acquired Indian identity including voter identity cards consequently posing a serious threat to the national security;
- (d) if so, the details of such cases reported during the said period; and
- (e) the steps taken by the Government to check acquisition of multi-purpose identity cards/voter identity cards by the illegal migrants and also to detect and deport them?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (e): A Statement is laid on the Table of House.

STATEMENT IN REPLY TO PARTS (a) to (e) of LOK SABHA STARRED QUESTION NO. 266 FOR 16.3.2010.

(a) & (b) : A number of foreign nationals who have entered into the country on valid travel documents have been found to be overstaying. Details of such cases of foreign nationals, including Bangladeshi and Pakistani nationals, who were found to be overstaying in the country and those who were deported, during the years 2006, 2007 and 2008, country-wise, are given in the Annexure. The said information for the year 2009 has not been compiled so far.

(c) to (e): Certain instances of some illegal immigrants having obtained voter identity cards, ration cards and driving licenses through fraudulent means have been reported. Statistical data of this nature are not centrally maintained. As and when such instances are detected, the State Governments/Union Territory Administrations take necessary action for cancellation of such documents alongwith such other appropriate steps as mandated by the provisions of the law.

Central Government is vested with powers to deport a foreign national under section 3(2)(c) of the Foreigners Act, 1946. These powers to identify and deport illegally staying foreign nationals have also been delegated to the State Governments/UT Administrations. Detection and deportation of such illegal immigrants is a continuous process.